## CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

## **Petition No. 159/MP/2015**

Subject: Default in payment of Unscheduled Interchanges and Deviation

Charges of excess of the drawl schedule by Everest Power Private Limited and default in opening Letter of Credit towards the nonpayment of Unscheduled Interchanges and Deviation Charges.

Date of hearing: 23.7.2015

Coram : Shri Gireesh B. Pradhan, Chairperson

Shri A.K. Singhal, Member Shri A.S. Bakshi, Member

Petitioner : Northern Regional Load Despatch Centre

Respondent : Everest Power Private Limited

Parties present: Shri H.K. Chawla, NRLDC

Shri B.S. Bairwa, NRPC Shri Manish Maurya, NRPC

Ms. Pragya Singh, WRLDC, POSOCO Shri Ankur Gupta, Advocate, EPPL Shri Jaideep Lakhtakia, EPPL

## **Record of Proceedings**

The representative of Northern Regional Load Despatch Centre submitted that the respondent has paid the outstanding UI dues. However, ₹ 55.9 lakh is still outstanding towards deviation charges. He further submitted that the respondent has also not opened Letter of Credit.

2. Learned counsel for the respondent submitted that the outstanding deviation charges have to be verified from the petitioner. Learned counsel requested for two weeks time for liquidation of deviation charges as well as opening of Letter of Credit which was allowed by the Commission.

- 3. The Commission directed the respondent to pay the outstanding deviation charges and open Letter of Credit by 14.8.2015. The petitioner was directed to submit report in this regard by 18.8.2015. The Commission directed that due date of filing the report shall be complied with and no further extension on that account shall be granted.
- 4. Subject to the above, the Commission reserved the order in the petition.

By order of the Commission Sd/-

(T. Rout) Chief (Law)